

(2018) 08 DRT CK 0002

Debts Recovery Tribunal-1, Ernakulam

Case No: Original Application No. 5 Of 2018

Oriental Bank Of
Commerce

APPELLANT

Vs

Ranjith C

RESPONDENT

Date of Decision: Aug. 10, 2018

Acts Referred:

- Recovery Of Debts Due to Banks And Financial Institutions Act, 1993 - Section 19(1), 19(20), 19(20AB), 19(21)(i)
- Debts Recovery Tribunal (Procedure) Rules, 1993 - Rule 16

Hon'ble Judges: N. Somasundaar, Presiding Officer

Bench: Single Bench

Advocate: P.P Joyi

Final Decision: Allowed

Judgement